

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2340  
ANSWERED ON:16.08.2011  
MALIMATH COMMITTEE ON CRIMINAL JUSTICE SYSTEM  
Owaisi Shri Asaduddin

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Malimath Committee on reforms of the Criminal Justice System has made certain recommendations on the issues falling under the Concurrent List;
- (b) if so, the details thereof;
- (c) whether after consultation with the State Governments/Union Territory Administrations, the Union Government has implemented the recommendations of the Committee under this category;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken or being taken by the Union Government to implement all the pending recommendations?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes, Madam. Malimath Committee has made certain recommendations falling under the Concurrent List of Seventh Schedule to the Constitution of India.
- (c) & (d): The report was forwarded to the State Governments and Union Territories Administrations to obtain their views/comments. So far comments of 22 State Governments and 6 Union Territory Administrations have been received.
- (e): On the recommendation of the Department related Parliament Standing Committee on Home Affairs for a comprehensive review of Criminal Law instead of bringing piecemeal amendments, Ministry of Law & Justice were requested to request the Law Commission to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws. The Law Commission may also inter-alia take into account the recommendations made by Malimath Committee & other Committee/Commission in this regard. On receipt of the comprehensive report, further action will be taken. No time frame can be set up for this.